

(24)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL ; HYDERABAD BENCH
AT HYDERABAD

OA 418/99 AND MA 262/99

DATE OF ORDER : 8.4.1999

Between :-

Shaik Bhasha

... Applicant

And

1. The Sr. Superintendent of Post Officer,
Eluru Division, Eluru.
2. The Postmaster General, Vijayawada Region,
Vijayawada.

... Respondents

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Counsel for the Applicant : Smt. K.Sesharajyam

Counsel for the Respondents : Shri V.Rajeshwar Rao, CGSC

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CORAM:

THE HON'BLE JUSTICE SHRI D.H.NASIR : VICE-CHAIRMAN

THE HON'BLE SHRI H.RAJENDRA PRASAD : MEMBER (A)

(Order per Hon'ble H.Rajendra Prasad, Member (A)).

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... 2.

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(Order per Hon'ble Shri H.Rajendra Prasad, Member (A)).

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Heard Mr.Koteshwar Rao on behalf of Smt.K.Seshrajjam, counsel for the applicant and Sri V.Rajeshwar Rao, learned standing counsel for the Respondents.

2. The applicant has been working as EDMC in a provisional capacity since 2.12.1996. In February, 1999, a notification was issued by the Respondents inviting applications for the selection of a suitable candidate for regular appointment. The applicant submitted his candidature for consideration.

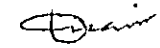
3. In this Original Application the applicant prays for the quashing of the impugned notification and also for a direction to regularise his services in the post in which he is provisionally working now.

4. Both the reliefs are inadmissible.

5. In MA 262/99 the applicant has prayed for a direction that due weightage be extended to his past services. It would be adequate to direct the Respondents to give such weightage or preference to the applicant as may be permissible under the instructions of the Department in the matter.


6. Thus the O.A.and M.A. are disposed of with no order as to costs.


(H. RAJENDRA PRASAD)
Member (A)


(D.H. NASIR)
Vice-Chairman

Dated: 8th April, 1999.

Dictated in Open Court.


13.4.99